

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3223**  
TO BE ANSWERED ON 06.12.2016

**Chemical Effluents**

3223. SHRI P.P. CHAUHAN:  
SHRI NARANBHAI KACHHADIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that the Royal processors located at Amritsar, Punjab is playing with the life of people through chemical pollution and if so, the details thereof;
- (b) whether the said company is engaged in the work of dyeing and printing for which several chemicals are being used and these are discharged in the public sewer and no treatment plant has been installed by the company and if so, the reasons therefor;
- (c) whether the Government is aware that the aforesaid company has been declared as Red Category Industry; and
- (d) if so, the reasons for not taking any action so far against the company?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ANIL MADHAV DAVE)

- (a)&(b) As per information provided by the Punjab Pollution Control Board (PPCB), M/s Royal Processors, Amritsar, a dyeing and printing unit, has provided Effluent Treatment Plant to treat its trade effluent. The treated trade effluent discharged by the industry is within the prescribed limits laid down by the Board for discharge into the sewer. The PPCB has issued consent to the unit under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- (c) As per the revised criteria for categorisation of industries by Central Pollution Control Board, the industry falls in Red category.
- (d) Does not arise in view of answer at (a)&(b) above.

\*\*\*\*\*